

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

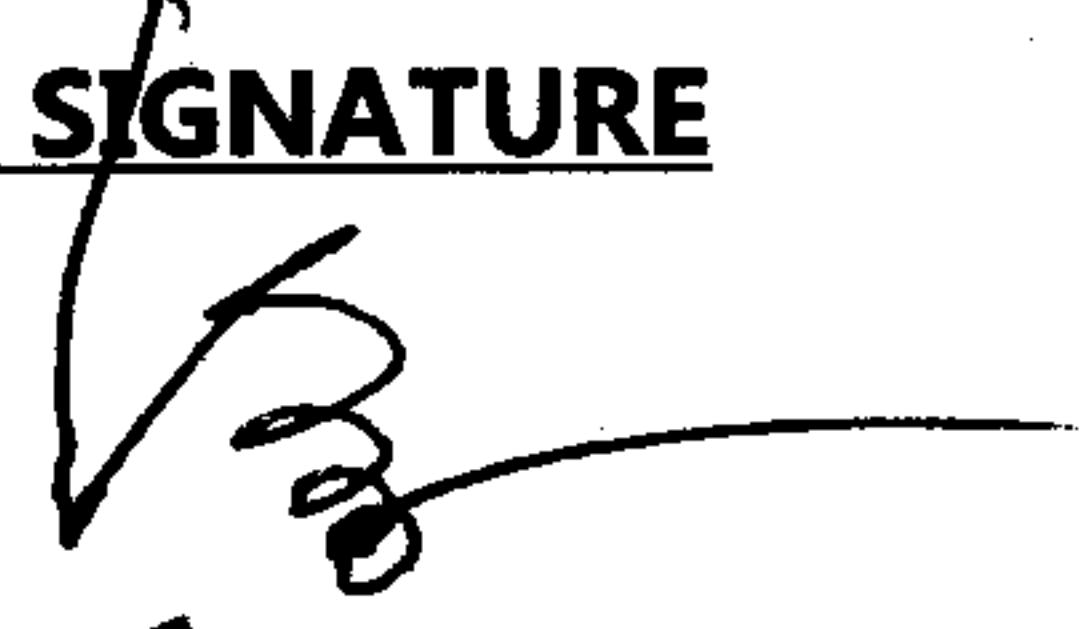
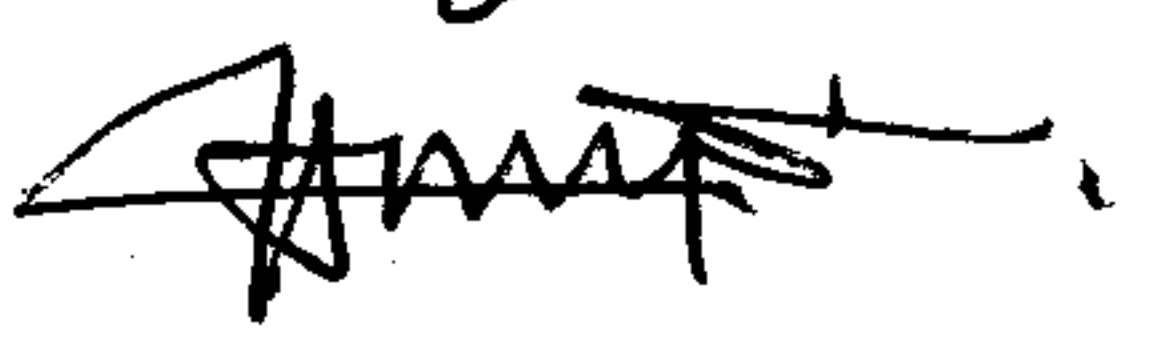
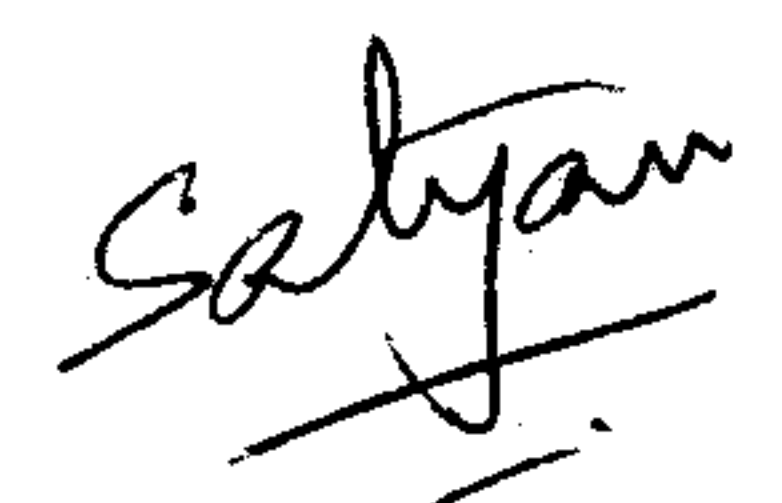
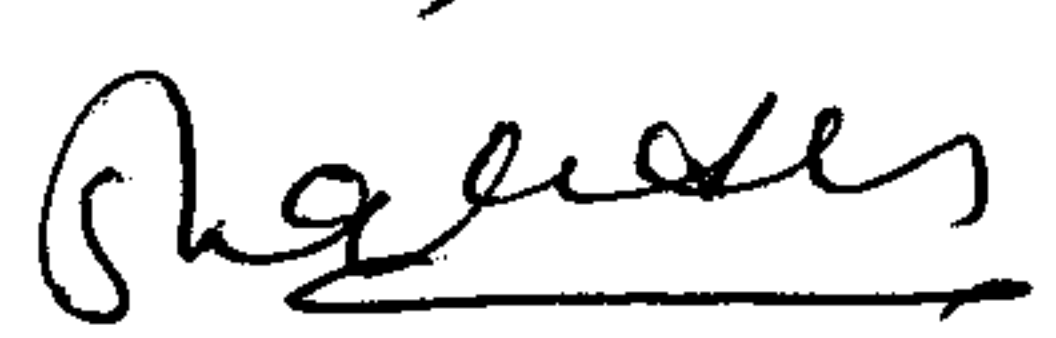
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rakesh Sharma	ADV. for Petitioner		
2.	Harmish Shah	ADV.	Res. 1 & 2	
3.	S.S. ISRANI	i/v	ADV. for S.D. ISRANI LAW CHAMBERS for ORDER	 

Learned Advocate Mr. S. S. Israni present for Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondents No. 1 & 9. Learned Advocate Mr. Harmish Shah present for Respondents No. 2 & 3.

Reply filed in IA 39/2017.

Respondent no. 6 filed Affidavit in English serving copy to the petitioner and other Respondents.

For hearing IA no. 39/2017, list the matter 10.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.